

ITEM NO.301 Court 3 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 592/2021

SARINA SARKAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 92847/2021 - AMENDMENT OF THE PETITION

IA No. 106531/2021 - APPLICATION FOR EXEMPTION FROM FILING TYPED DOCUMENTS

IA No. 82566/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 91186/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 64532/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 106530/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 84526/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 103150/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 92851/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 71100/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 92163/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 65544/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 82565/2021 - INTERVENTION APPLICATION

IA No. 71098/2021 - MODIFICATION

IA No. 65543/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 91182/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 103148/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 92160/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(C) No. 759/2021 (PIL-W)

IA No. 82248/2021 - APPLICATION FOR PERMISSION

IA No. 79663/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 82274/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 82250/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 82271/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 1023/2021 (X)

(FOR ADMISSION and IA No.114426/2021-GRANT OF INTERIM RELIEF and IA No.114427/2021-EXEMPTION FROM FILING O.T...)

Date : 27-09-2021 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI**

For Petitioner(s) Mr. Sanjay Parikh, Sr. Adv.
Ms. Srishti Agnihotri, AOR
Ms. Tripti Poddar, Adv.
Mr. Satwik Parikh, Adv.
Ms. Sanjana Grace Thomas, Adv

Mr. Colin Gonsalves, Sr. Adv.
Ms. Anupradha Singh, Adv.
Mr. Haider Ali, Adv.

Mr. Mohit Paul, AOR
Mr. Kamal Gupta, Adv.
Ms. Sunaina Phul, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Ms. Ruchi Kohli, AAG
Ms. Srishi Mishra, Adv.
Ms. Monika Gusain, Adv.

Mr. Arun Bhardwaj, Sr. Adv. (AAG)
Mr. Rahul Kumar Sharma, Adv.
Ms. Gauraan Bhardwaj, Adv.
Mr. Abhishek Sharma, Adv.
Mr. Vishwa Pal Singh, AOR
Mr. Brijender Singh Dhull, Adv.
Mr. Ashish Pandey, Adv.

Mr. B.K Satija, AAG HARYANA/AOR
Mr. Himanshu Satija Adv
Mr. Sanjay Kumar Visen, AOR
Ms. Adira A. Nair Adv

Mr. Jayant K. Sud, ASG
Mr. Vimla Sinha, Adv.
Mr. Kamendra Mishra, Adv.
Mr. Sughosh Subramaniam, Adv.
Mr. Manish, Adv.
Mr. Amrish Kumar, AOR

Ms. Manju Jetley, AOR

Mr. Rajat Joseph, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

These petitions have been listed to consider the

challenge to eligibility criteria specified in the Rehabilitation Policy/Scheme.

In the context of issues raised by Mr. Sanjay Parikh, learned senior counsel, and the suggestions which have been made during the course of hearing, Mr. Arun Bhardwaj, learned senior counsel appearing for the Municipal Corporation, Faridabad, prays for time to take instructions and revert back on those matters.

He submits that, if possible, the Corporation will file appropriate affidavit disclosing the reasons, if the suggestion regarding inclusion of further documents to establish the eligibility and entitlement of the applicant is not acceptable to the Corporation. That issue will be considered on 4th October, 2021.

During the course of submissions, Mr. Sanjay Parikh, learned senior counsel, invited our attention to the condition requiring deposit and payment of equal monthly installments, in case allotment is made to eligible applicant.

Some suggestions have been given by Mr. Sanjay Parikh, learned senior counsel, on which the Corporation will like to reflect before making any statement. Even this aspect can be clarified in the affidavit, to be filed by the Corporation.

Ms. Srishti Agnihotri, learned counsel appearing for some of the petitioners, pointed out that the e-portal of the Corporation has some technical glitches and as of now is available only in English version. The suggestions given by learned counsel may be examined by the Corporation and appropriate remedial steps can be taken by the Corporation to the extent possible.

As aforesaid, list these matters (related to rehabilitation policy/scheme) on 4th October, 2021 as a separate group.

The other issue (related to forest and non-forest land) involved in the group of cases being C.A.Nos. 10294/2013, 11000/2013, 8173/2016, 8454/2014, W.P.(C) Nos. 1008/2021 and 1031/2021 will also be considered on 4th October, 2021.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER